

SHRI INDRAJIT GUPTA : (Alipore) : The reply that he gave was just in one word, namely 'No'. That can apply only to question No. 643 and not to Q. No. 640.

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : I made it clear in that letter that I had heard it as Q. No. 643. As they say there is slip of the tongue, there may be slip of hearing also. It was not that I deliberately did it. I heard it like that, and, therefore, I had read out the answer to Q. No. 643.

MR. SPEAKER : The Question Hour was also closed at that time.

SHRI HANUMANTHAIYA : When I heard it, I construed it like that.

MR. SPEAKER : He can make it up next time. We shall put the proper reply of the hon. Minister under Q. No. 640 and not the one that be guessed and read out ?

SHRI HANUMANTHAIYA : Yes.

12.34 hrs.

PAPERS LAID ON THE TABLE

MYSORE HOUSING BOARD (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : On behalf of Shri Uma Shankar Dikshit.

I beg to lay on the Table a copy of the Mysore Housing Board (Amendment) Rules, 1971 (Hindi and English Versions), published in Notification No. G. S. R. 61 in the Mysore Gazette dated the 27th February, 1971, under section 75 of the Mysore Housing Board Act, 1962 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library See No. L. T-181/71]

MYSORE COURT FEES AND SUITS VALUATION (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to

lay on the Table a copy of the Mysore Court Fees and Suits Valuation (Amendment) Rules, 1971, published in Notification No. G. S. R. 257 in the Mysore Gazette dated the 27th August 1970, under sub-section (3) of section 78 of the Mysore Court Fees and Suits Valuation Act, 1958, read with clause (c) (vi) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. L. T.-462/71]

APPROPRIATION ACCOUNTS (DEFENCE SERVICES) AND CIVIL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy each of the following Reports under article 151 (1) of the Constitution :—
 - (i) Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70. [Placed in Library. See No. L. T.-490/71]
 - (ii) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Civil) for the year 1969-70. [Placed in Library. See No L.T.-491/71.]
- (2) A copy of Appropriation Accounts of the Defence Services, for the year 1969-70 and Commercial Appendix thereto (Hindi version). [Placed in Library. See No. L. T.-492/71.]
- (3) A copy of the Appropriation Accounts Civil, for the year 1969-70 (Hindi and English versions). [Placed in Library. See No. L. T.-493/71.]

12.35 hrs.

MOTION RE : APPOINTMENT OF JOINT COMMITTEE ON AMENDMENTS TO ELECTION LAW

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to move ;